

अध्यक्ष महोदय : मैं इस को भेज रहा हूँ, वैसे तो यह स्टेट सक्जैक्ट है।

श्री जयपाल सिंह कश्यप (आंवला) : अध्यक्ष जी, जैसा कि पिछले सप्ताह में कहा था, मण्डल कमीशन के बारे में गृह मंत्रीजी से बातचीत करके उस पर चर्चा की जानी चाहिए।

अध्यक्ष महोदय : आप आइये भेरे पास।

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, धाज के अखबार में छपा है कि कर्नाटक में चार हरिजनों की जला कर मार डाला गया है।

अध्यक्ष महोदय : अखबार की खबरों से ही सारी बात नहीं चला करती है। हर बात एक तरीके से चलती है।

DR. SUBRAMANIAM SWAMY (Bombay North East): While the normalisation between India and China is going on, a serious news has come in the Press that Soviet leaders are coming here. Mr. Vassily Kuznetsov, Russian Deputy Prime Minister has come here. I want the Government to explain why they are being pressurised by the Soviets.

अध्यक्ष महोदय : यह तो चलता रहता है।

DR. VASANT KUMAR PANDIT (Rajgarh): I gave a call attention notice on the increase of railway accidents. I do not know what happened to it.

MR. SPEAKER: We have discussed a call attention motion three days back.

DR. VASANT KUMAR PANDIT: That was about robberies on trains.

MR. SPEAKER: You can give it.

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष जी, मैं ने एक कामरोंकी प्रस्ताव

दिया था, बिहार की एक खान में मजदूर मरे हैं, अखबार में भी आपने यह पढ़ा होगा।

MR. SPEAKER: We will see. I will find out the facts.

DR. VASANTH KUMAR PANDIT: Another calling attention notice I have given on outbreak of rinderpest among the cattle.

MR. SPEAKER: यहां पर काल अटेंशन डिस्कस नहीं होते।

This is not the stage and forum to settle call attention motions. It is in my Chamber. You can come and tell me how important it is and then I will find out and decide. I have 180 call attention notices with me. I have to decide one which have already done.

12.03 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON ANNUAL REPORT OF WORKING OF TRIPURA FOREST DEVELOPMENT AND PLANTATION CORPORATION LTD. AGARTALA FOR 1979-79 AND A STATEMENT FOR DELAY.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under section 819A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1978-79.

(ii) Annual Report of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2962/81].

Annual Report with Accounts and Audit Report thereon of the Central Board of Irrigation and Power, New Delhi for 1980-81.

RAO BIRENDRA SINGH: Sir, on behalf of Shri Z. R. Ansari, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

[Placed in Library. See No. LT-2963/81.]

ASSAM GOVERNMENT NOTIFICATION UNDER THE ESSENTIAL SERVICES MAINTENANCE (ASSAM) ACT, 1980 AND A STATEMENT FOR NOT LAYING IT ON THE FIRST DAY OF THE CURRENT SESSION

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table:—

(1) A copy of Assam Government Notification No. PLA. 583/81/106 dated the 17th November, 1981 (Hindi and English versions) declaring certain services in connection with the production, supply and distribution of electricity including other services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948 to be essential services within the State of Assam for the purpose of the Essential services Maintenance (Assam) Act, 1980, under sub-section (2) of section 2 of the said Act as amended by the Essential Services Maintenance Act, 1981. [Placed in Library. See No. LT-2964/81].

(2) A statement (Hindi and English versions) explaining reasons for not laying the above Notification on the first day of the current session as required under the Act. [Placed in Library. See No. LT-2964/81].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1956, REVIEW ON AND ANNUAL REPORT OF THE ANIMAL WELFARE BOARD, MADRAS FOR 1979-80 AND A STATEMENT FOR DELAY.

SHRI R. V. SWAMINATHAN: I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section(6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 511(E) published in Gazette of India dated the 10th September, 1981 containing Corrigendum to Notification No. G.S.R. 427(E) dated the 3rd July, 1981.

(ii) The Sugar (Price Determination for 1980-81 Production) (Fourth Amendment) Order, 1981, published in Notification No. G.S.R. 516(E) in Gazette of India dated the 17th September, 1981.

[Placed in Library. See No. LT-2965/81.]

(2) (i) A copy of the Annual Report (Hindi and English versions) to the Animal Welfare Board, Madras, for the year 1979-80 together with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board, Madras, for the year 1979-80.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-2966/81.]

NOTIFICATION UNDER INCOME TAX ACT, 1962 AND ESTATE DUTY (AMENDMENT) RULES, 1981.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): On behalf of Shri Maganbhai Barot, I beg to lay on the Table:—